

infavour of M/s. UB Petrochemicals Ltd. for setting up a 300,000 TPA capacity Naphtha Cracker at Visakhapatnam, after techno economic evaluation.

The allocation of the downstream units at Visakhapatnam is under the active consideration of Government and a decision will be taken soon.

SHRI T. CHANDRASEKHAR REDDY: I would like to know from the hon-ble Minister what the progress of Visakhapatnam Chemical project is and whether the Planning Commission has cleared it.

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

A policy on food processing industry

*261. **SHRI GHUFRAN AZAM:** Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Central Government propose to review the existing policy on food processing industry to make it export oriented;

(b) if so, whether the views of the State Governments would be considered before changing the existing policy;

(c) if so, the details thereof; and

(d) the number of food processing units likely to be set up during the next five years in the country?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) to (c) The policy will be in harmony with the new Industrial Policy. The Government of India already have a policy of assisting State Government Undertakings in establishing food processing industries either by themselves or in the joint/assisted sector.

(d) Since the Government of India does not set up food processing units, it is not possible to attempt any estimate.

Muddle on the vegetable oil front

*263. **SHRI CHATURANAN MISHRA:** Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the news reports which appeared in the Economic Times dated the 6th July, 1991 regarding muddle on the vegetable oil front;

(b) whether Government are aware that this situation arose after market intervention operations (MIO) were initiated; and

(c) what have been the total losses incurred from MIO?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir.

(b) The Market Intervention Operations (MIO) by NDDB has been in operation since April, 1989. MIO has nothing to do with present difficult edible oil situation.

(c) There have been no losses under MIO so far for NDDB.

Primary A.I.R. Channel at Kanpur

*264. **MAULANA OBAIDULLAH KHAN AZMI:** Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the answer to Unstarred Question 1092 given in the Rajya Sabha on the 21st March, 1990 and state:

(a) whether there is any primary channel of AIR at Kanpur;

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the steps being taken to strengthen and upgrade AIR stations in Uttar Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRJA VYAS): (a) No, Sir.

(b) Does not arise.

(c) A statement is laid on the Table of the House.

Statement

Kanpur receives primary channel service from the 300 KWMW Transmitter located at Lucknow which covers it fully.

As regards upgradation of the existing transmitters in the State of Uttar Pradesh the 50 KWMW transmitter at Lucknow and the 10 KW MW transmitter at Varanasi were upgraded recently to 300 KW and 100 KW respectively. In addition, the on-going Seventh Plan schemes of All India Radio, inter-alia, include schemes for upgradation of the existing 1 KW MW and 10 KW SW transmitters at Lucknow and the 1 KW MW transmitter at Allahabad to 10 KW, 50 KW and 20 KW respectively and also for setting up of ten new Radio Stations, one each, at Champai, Pauri/Srinagar, Pithoragarh, Uttarkashi, Aligarh, Bareilly, Faizabad, Jhansi, Orai and Mussoorie.

Industrial licences granted to Tamil Nadu

*265. SHRI PASUMPON THA. KIRUTINAN: Will the PRIME MINISTER be pleased to state:

(a) the number of industrial licences granted to Tamil Nadu for setting up industries during the last three years;

(b) the details thereof indicating the date of issue of the licences; and

(c) the details of those industries which were actually set up during this period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. I. KURIEN): (a) A total number of 129 industrial licences were granted during the years 1988 to 1990 for setting up industrial units in the State of Tamil Nadu.

(b) Details such as name and address of the undertaking, location, item(s) of manufacture, capacity and number and date of issue of all industrial licences issued are published regularly by the Indian Investment Centre in their 'Monthly Newsletter'. Copies of this publication are being sent to the Parliament Library regularly.

(c) Letters of Intent for the setting up of Industrial units are covered into Industrial Licence only on the basis of effective steps having been taken by the entrepreneurs to implement the project.

Granting of dealership by Maruti Udyog Limited

*268. SHRI PRAKASH YASHWANT AMBEDKAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Maruti Udyog Limited appoints agents or gives dealership;

(b) if so, what are the norms laid down for granting of dealership or agency; and

(c) whether there is any reservation for Scheduled Castes and Scheduled Tribes in granting dealership or agency?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

(c) No, Sir.

Statement

The present system for appointing Maruti dealerships is as follows:—

1. Invitation of applications on prescribed forms, for cities where dealers are required, through release of public advertisements,

2. Security and evaluation of all valid applications on the following criteria:—

(i) Availability of infrastructure/land for setting up showroom and workshop.

(ii) Locational advantage of the above facilities.

(iii) Experience of the applicants in business, (preferably in the automobile industry).